

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5127**

TO BE ANSWERED ON THE 24TH MARCH, 2026/ CHAITRA 3, 1948 (SAKA)

PROTEST APPLICATIONS ACROSS INDIA

5127. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the total number of protest applications/requests filed with the police department in each district since 2010, State/UT-wise;

(b) whether any application/request filed by any person, natural or artificial, or group of individuals, for organising a protest has been denied by the respective police department since 2010, if so, the reasons therefor for every rejection or denial since 2010;

(c) the details of all notices and orders issued under Section 144 of the Code of Criminal Procedure and Section 163 of Bharatiya Nagarik Suraksha Sanhita since 2010, if so, the reasons therefor, State/UT-wise; and

(d) the total number of protest applications/requests received by Delhi Police since 2010 and the details of the decision taken by the police department with reasons therefor, district-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order rests primarily with the respective State Government. Therefore, details on every application filed for public gathering and details of all notices and orders issued under Section 144 of the Code of Criminal Procedure and

Section 163 of Bharatiya Nagarik Suraksha Sanhita by respective States/Union Territories, are not maintained centrally.

(d) In respect of Delhi Police, as per available information (till 15/03/2026), a total of 33640 notices/orders have been issued by Delhi Police under Section 144 of the Code of Criminal Procedure, and 10118 notices/orders have been issued by Delhi Police under Section 163 of Bharatiya Nagarik Suraksha Sanhita. Further, details of total number of applications filed with the Delhi Police for public gathering and disposed (till 15/03/2026) district-wise are at Annexure. The reasons for denial of permission include non-feasibility on administrative grounds, non-fulfillment of the terms and conditions, law and order concerns, and permissions sought at short notice.

Annexure referred to in the reply to Lok Sabha USQ No. 5127

Details on total number of application filed with Delhi Police for public gathering and disposed (till 15/03/2026) district-wise

District	Total applications filed	Total applications disposed
East District	196	196
Shahdara	NIL	NIL
North-East	17	17
North-West	190	190
Outer North	36	36
Rohini	106	106
Central	744	744
North	252	252
New Delhi	4657	4657
South-West	260	260
South	01	01
South-East	646	646
Outer	NIL	NIL
West	392	392
Dwarka	14	14

(Source: Delhi Police)

Note: This data does not include details of applications which have been weeded out by the Delhi Police in terms of Record Management Schedule.
